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O.A. No. 386 of 2007

Order dated: 25.01.2008

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Mr. D.Dhar, Ld. Counsel appears for the applicant and submits that the applicant was not allowed to participate in the test by the Respondents who rejected his application on the flimsy ground (Annexure-3). He seeks a direction to be issued to the Respondent No.2 to allow the applicant to participate in the ensuing recruitment.

Mr. S.K.Ojha, Ld. Standing Counsel appears for the Respondents and says that the tests have already been conducted and the rejection of the application was in terms of the Indian Railways Notification dated 28.10.2006, Clause 15~~etc~~ and, in view of the fact that the recruitment process has already been completed and that the tests are already over, the O.A. has become infructuous. However, the Ld. Counsel for the applicant prays that the representation, if made, by the applicant may be considered by the Respondents.

Accordingly, the Respondents are directed to consider the representation, if the same is made within 15 days from the date of receipt of this order, and take a decision within two months thereafter as per rules and instruction on the subject.

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The O.A. is disposed of accordingly, at the admission stage.

Send copies of this order to the Respondents and free copies of this order be also handed over to the Ld. Counsels appearing for both the parties.

  
MEMBER (A)